

**GOVERNMENT OF INDIA  
MINISTRY OF HEALTH AND FAMILY WELFARE  
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA  
UNSTARRED QUESTION NO. 6445  
TO BE ANSWERED ON 6<sup>TH</sup> APRIL, 2018**

**REGULATORY NORMS FOR ALCOHOLIC BEVERAGES AND ORGANIC FOODS**

**6445. SHRI PRABHAKAR REDDY KOTHA:  
SHRI VENKATESH BABU T.G.:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government has issued new guidelines on regulating the packaged organic foods and alcoholic beverages;
- (b) if so, the details thereof;
- (c) whether the Food Safety and Standards Authority of India (FSSAI) has prepared draft regulations in this direction; and
- (d) if so, the details thereof along with the status of its implementation?

**ANSWER  
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND  
FAMILY WELFARE  
(ASHWINI KUMAR CHOUBEY)**

(a) to (d): The Food Safety and Standards (Organic Food) Regulations, 2017 have been notified on 29.12.2017. Food Business Operators are required to comply with the provisions of these Regulations by 1st July, 2018. Under the Regulations, any food offered for sale as 'Organic Food' is required to comply with the provisions laid down under either the National Programme for Organic Production (NPOP) or the Participatory Guarantee System for India (PGS-India) or any other system or standards that may be notified by the Food Safety and Standards Authority of India (FSSAI) from time to time. It is further mandated that labelling on the package of organic food shall convey full and accurate information on the organic status of the product. Such product may carry a certification or quality assurance mark of one of the prescribed systems in addition to the Food Safety and Standard Authority of India's organic logo.

As regards regulations for alcoholic beverages, the Food Safety and Standards (Alcoholic Beverages Standards) Regulations, 2018 have been notified on 21.03.2018. These Regulations specify the standards for various types of alcoholic beverages including identity and quality parameters as well as limits of various contaminants, including heavy metals. The Regulations also prescribe specific labelling requirements for alcoholic beverages, including declaration of alcohol content, allergen warning, and statutory warning like 'CONSUMPTION OF ALCOHOL IS INJURIOUS TO HEALTH. BE-SAFE –DON'T DRINK AND DRIVE'. It is also specified that labels of beverages containing more than 0.5 per cent alcohol by volume should not contain any nutritional information, health claim or use of terms like 'non-intoxicating' or words implying similar meaning.

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